

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2910 of 2020

1. Umesh Prasad
2. Abhay Prasad @ Abhay Kumar
3. Surjit Kumar Prasad @ Surjit Kumar.

... .. Petitioners

-V e r s u s -

The State of Jharkhand

... .. Opposite Party

**CORAM: - HON'BLE MR. JUSTICE DR. S. N. PATHAK
(Through: Video Conferencing)**

For the Petitioners : Mr. Rahul Kumar, Advocate.
For the State : Mr. Suraj Verma, APP

02/09.09.2020

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Apprehending their arrest, petitioners have filed the instant application for grant of anticipatory bail in connection with Gola P.S. Case No. 46 of 2020, for the offences under Sections 147/ 149/ 323/ 341/ 332/ 353/ 379/ 413/ 504/ 506 I.P.C. and Section 33 of Indian Forest Act.

Mr. Rahul Kumar, learned counsel appearing for the petitioners submits that petitioners are innocent and they have been falsely implicated in this case. The whole allegation in F.I.R. is false, concocted and has been manufactured to implicate the petitioners in this frivolous case. Learned counsel submits that there is no specific allegation against the petitioners rather, all the allegations are levelled against one Sanjay Prasad. Learned counsel further argues that the petitioners are law abiding citizens and by no stretch of imagination, they can even think to commit the offence as alleged in the F.I.R. Learned counsel further argues that there is no likelihood of their absconding, if the petitioners are enlarged on anticipatory bail.

Mr. Suraj Verma, learned APP vehemently opposes the contention of the petitioners.

In the facts and circumstances, I am inclined to enlarge the petitioners on bail.

Hence, in the event of arrest by the police or surrender before the Court below within a period of four weeks from today, the petitioners named above shall will be enlarged on bail on furnishing bail bonds of **Rs.20,000/- (Rupees Twenty Thousand)** each, with two sureties of the like amount each, to the satisfaction of learned J.M. 1st Class, Ramgarh, in connection with Gola P.S. Case No. 46 of 2020, subject to fulfillment of the condition as laid down under Section 438 (2) Cr.P.C.

(Dr. S. N. Pathak, J.)